

SUPREME COURT OF INDIA

ADMN. MATERIALS (P&S)

F.No. 1/Electrical items/2021/SCI(AM)

Dated: 23.08.2021

Last Date for submission of Tender: 14.09.2021 upto 3.00 PM

at Counter No. 17 (R&I)

For any query please contact at Counter No. 41

**NOTICE INVITING TENDER TOWARDS RATE CONTRACT FOR
PURCHASE OF ELECTRICAL ITEMS FOR A PERIOD OF ONE YEAR**

Sealed tenders are invited from Delhi-NCR based **reputed firms/manufacturers/ retailers/ authorised dealers**, as per the Proforma attached herewith at Annexure-A for awarding rate contract towards supply of following **Electrical items of superior quality** on requirement basis for a period of one year. The approximate quantity is mentioned in the Proforma for each item and may vary at the time of placing the actual orders.

S. No.	Name of the item	Specifications	Quantity required (Appr.)
01	Water Coolers	Capacity 150/150 with Stainless Steel Body	8-10
02	Water Dispensers	With Three Taps and refrigerator facility	8-10
03	Mini Fridge/Refrigerator	90 to 110 Ltrs Capacity (White Westinghouse make)	3-5
04	Refrigerator	190 Ltrs (approximate) (LG make)	8-10
05	Microwave Oven	Convention type, 30 Ltrs Capacity (Approximate)	3-5
06	Oil Based Heaters	11 Fins	20-25
		13 Fins	5-10
07	Double Rod Heaters	-	15-20
08	Heat Convector/Blowers	-	15-20
09	Desert Coolers	-Size: 26x26x34 -Tank Capacity – 40Ltrs - Make of Fan: BIS/ISI mark - Pump – Submersible - 22 Gauge sheet to be used for making tank and body	8-10
10	Pedestal Fans	400 mm with Heavy Base with remote and without remote	10-15

11	Hot Cases	Length 25”, Height 16” and Depth 12”	15-20
12	Geysers	10 Ltrs	2-5
		15 Ltrs	2-5
		25 Ltrs	2-5
13	Paper Shredder	-Shred Capacity 8-10 sheets -Shredding items: Paper CD etc -Shredding Type:Cross-cut	8-10
14	Emergency Light	LED – 8-10 Watt	5-10
15	Table Lamp	LED with long neck	5-10
16	Remote Bell	Range: Minimum 100 Mtrs	40-50
17	Extension Board	5/6 AMP (with maximum sockets)	40-50
		15/16 AMP (with maximum sockets)	25-30
18	Electric Kettle	1.5L to 2.0L capacity	5-8
19	Fly Catcher /Trapper	-Double Tube (2 Ft.)	8-10
20	Hand Sanitizer Machine	- Touch Free - Wall mounted - Tank capacity 5 Ltrs.	5-8
21	Hand Dryers	Touch free	3-5
22	Inverters	800 VA Approximate	5-8
		1400 VA Approximate	3-5
23	Inverter Batteries	150AH	15-20
24	Inverter Trolley	Single Battery	5-8
		Double Battery	3-5
25	Fogging Machine	Fumigation/Fogging type	2-4
26	UV Chamber Machine	As per Annexure-D	2-5

Note:- Number of items may be increased or decreased.

Interested parties, if so desire, may contact Branch Officer, Admn. Materials (Purchase & Stores) at Telephone No. 011-23115941 or personally visit at Registry’s Reception Counter No. 41 near PRO Office for any clarification before quoting the rates on any working day between 10.30 A.M. and 4.00 P.M. (except Saturdays, Sundays and holidays).

TENDER CONDITIONS

A. TENDER

1. The tenderer is required to quote its lowest rates as per Annexure-'A' enclosed herewith. Brochures showing technical specifications may also be attached for technical evaluation. Tenders once submitted will not be allowed to be withdrawn till finalization of the matter.
2. The tender may be sent in **three** separate sealed envelopes superscribing (a) 'Bid Security Declaration/ Bid Security (EMD) Exemption Certificate' (b) 'Brochures' and (c) 'Tender for supply of various Electrical Items' by post sufficiently early so as to reach the Registry within date and time or may be delivered at Counter No. 17 (R&I).
3. The tenderer is expected to examine all the instructions, Proformas' terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in rejection of the tender.
4. The tender must be received not later than the date & time specified for submitting the same. In case the date of submitting the tender is declared as holiday, then the next working day of the Registry will be treated as due date of the Tender.

B. TERMS AND CONDITIONS OF TENDER

5. The rates should be valid for a period of one year from the date of awarding the Tender. The tenderer shall not be entitled during the said period to revoke or cancel its tender or to vary the tender or any terms thereof.
6. The tenderers are required to submit **Bid-Security Declaration** in place of Earnest Money, as per the Proforma attached as **Annexure- B** . If the firm is already exempted from depositing the EMD/Bid-Security, a Certificate to this effect has to be submitted along with the tender document.

7. Hypothetical/conditional tenders shall not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, the tenderer may be debarred to participate in the tender process of the Supreme Court of India.
8. The Registry will deal with the tenderer directly and no middlemen/agents/commission agents etc. should be asked by the tenderers to represent their cause and they shall not be entertained by the Registry. The tender form is not transferable and agency shall not be permitted to transfer their rights and obligations to any other person/organization or otherwise.
9. Over-writing, over-typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the tender invalid.
10. The tenders shall quote rates both in figures and words with blue/black ball pen. In case of any discrepancy, the figures mentioned in words will be considered.
11. The Registry, in its discretion, reserves the right to reject or accept any or all the tenders, wholly or partly, without assigning any reason thereof.
12. All the pages of tender document submitted therein must be duly signed and stamped failing which the offer shall be liable for rejection.
13. The Registry is not bound to accept the rates submitted by the lowest tenderer.
14. The tenderer has to mention its infrastructure and annual business turn over of last 2-3 years.
15. During the subsistence of contract, in case of breach of any condition or deficiency in service, the Registry shall have a right to terminate the contract and to entrust the work to another contractor. The loss, if any, sustained by the Registry on that account shall be recovered from the tenderer.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

16. The tenderers should specifically state whether rates are inclusive of GST (as applicable) and if it is not, it will be deemed that rates are inclusive of GST.
17. The successful tenderer shall have to deposit **performance security deposit @ 3%** of the total amount of tender by way of Bank Guarantee/Demand Draft drawn in favour of “The Registrar (Admn), Supreme Court of India, New Delhi“. The Bank Guarantee/Demand Draft will be released after 60 days from the date of final bill payment and after satisfactory supply of the material, whichever is later.
18. The item(s) should be supplied in original packing, which will be inspected by an Inspection Committee comprising of Senior Officers of the Registry and in case the supply is not found strictly in conformity with the approved samples/specifications, the entire supply will be replaced at the cost of the successful tenderer.
19. The supply of the items as per the required specifications shall require to be **delivered within seven days and in emergency the supply has to be made on the same day also at the cost of the dealer** on receipt of the Purchase Order. In case the supply is not made within the stipulated time and the Registry is forced to make alternative arrangement to meet the emergent demand at higher rates, tenderer will be liable to make good the loss due to difference which the Registry may directly deduct from the Bill / Performance Security Deposit.
20. Even after awarding the contract, the Registry reserves the right to terminate the same at any time, if the services of the tenderer are not found satisfactory.
21. The tenderers shall give an undertaking (as per **Annexure-'C'**) that the Firm/Partners/ Director/ Proprietor has not been blacklisted/ banned by any Government Department/ Public Sector undertaking/ Autonomous Body.

22. The payment will be made only after the complete satisfactory supply is received from the tenderer.

23. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registry.

24. There shall be no increase in rates during the contract period. All orders placed till last date of contract shall have to be completed without fail.

25. Rates quoted shall include costs of commuting, delivery and no separate travelling charges shall be admissible.

D. PENALTIES

26. If delivery is not made within the specified date and time and the Registry is required to make purchase from other dealer and in case of higher payments as compared to approved rates the difference will be deducted from the performance security deposited by the tenderer. The Registry reserves the right to recover damages upto the amount of Performance Security in case the quality is low or in case of deficiency of service.

27. Irrespective of the fact as to whether or not the Registry makes purchases from outside, the Registry may impose penalty upto 1% per week subject to maximum penalty of 10% of the total cost for delayed delivery.

28. The Performance Security shall stand forfeited in case of breach of any of the conditions mentioned herein and if the supply of the item is found unsatisfactory/not as per specifications.

E. INVITATION OF TENDER

Interested parties may send their sealed tenders in three sealed envelopes containing **(a)** 'Bid Security Declaration/ Bid Security (EMD) Exemption Certificate' **(b)** 'Brochures' **(c)** 'Tender for supply of various Electrical Items' respectively addressed by name to the undersigned or may be handed over personally to Registry's Reception Counter No.17 (R&I) on or before **14.09.2021 upto 3.00 P.M.** which will be opened at 3.30 P.M. on the same day by a Committee of Officers constituted for the purpose before the tenderers or their authorised representatives who may wish to remain present. The tenders received after due date and time **and without Bid-Security Declaration/ Bid Security (EMD) Exemption Certificate** will not be entertained. In the first instance, envelopes containing Bid-Security Declaration/ Bid Security (EMD) Exemption Certificate will be opened. Thereafter, the envelopes containing tender documents will be opened.

-Sd/-

(Anil Kumar Sharma)
Additional Registrar (AM)

Encls : Annexures 'A', 'B' , 'C' & 'D'

**SUPREME COURT OF INDIA
ADMN. MATERIALS (P&S)**

**Last date for submission of
Tender is 14.09.2021 upto 03:00 PM**

**F.No. 1/Electrical items/2021/SCI(AM)
Dated: 23.08.2021**

NOTICE INVITING TENDER

**TOWARDS RATE CONTRACT FOR PURCHASE OF ELECTRICAL ITEMS FOR A
PERIOD OF ONE YEAR**

1. Name of the tenderer with address :
2. Name of the Contact Person with Telephone No /Mobile No./Fax No/e-mail ID :
3. GST No. (attach a copy also) :
4. PAN No. (attach a copy also) :
5. Whether all the terms & Conditions of NIT are agreeable : Yes / No
6. FOR- Supreme Court Registry : Yes / No
7. Company Broucher with technical specifications for the model : Submitted / Not Submitted

8. Rates of Electrical Items of superior quality:-

S. No.	Item	Make/ Brand	Unit Rate (Exclusive of Tax)	Unit Rate in words (Exclusive of Tax)	% of GST	Warranty period
1	2	3	4	5	6	7
1.	Water Coolers (Capacity 150/150 with Stainless Steel Body)					
2.	Water Dispensers (With Three Taps and refrigerator facility)					
3.	Mini Fridge/ Refrigerator (90-110 Ltrs) White Westinghouse make					
4.	Refrigerators (Capacity 190L Approximate)					
5.	Microwave Oven (Convention type-30 Ltrs Capacity)					

6.	Oil Based Heaters (11 Fins)					
	Oil Based Heaters (13 Fins)					
7	Double Rod Heaters					
8	Heat Convactor/Blowers					
9	Desert Coolers (as per the specification mentioned in Tender)					
10	Pedestal Fans (400mm with Heavy Base) – With remote					
	Pedestal Fans (400mm with Heavy Base) – Without remote					
11	Hot Case Length 25“, Height 16“ & Depth 12“)					
12	Hand Dryers (Touch Free)					
13	Paper Shredder -Shred Capacity-8-10 sheets -Shredding item- Paper, CD etc. -Shredding Machine Type- Cross-cut					
14	Emergency Light (LED – 8-10 Watt)					
15	Remote Bell (Range: Minimum 100 Mtrs)					
16	Extension Board 5/6 AMP with maximum sockets)					
	Extension Board 15/16 AMP with maximum sockets)					
17	Electric Kettle (1.5 to 2.0 Ltr. Capacity)					

18	Fly Catcher/Trapper (Double Tube 2 Ft.)					
19	Table Lamp (LED with long neck)					
20	Geyser (10 Ltrs capacity)					
	Geyser (15 Ltrs capacity)					
	Geyser (25 Ltrs capacity)					
21	Hand Sanitizer Machine (Touch Free, Wall mounted, Tank capacity 5 Ltrs)					
	CAMC charges per unit per year alongwith rates of the parts not covered under CAMC (After expiry of Warranty Period)					
22	Inverters (800 VA Approximate)					
	Inverters (1400 VA Approximate)					
	Inverters (3.5 KVA)					
23	Inverter Batteries (150AH)					
24	Inverter Trolley (Single Battery)					
	Inverter Trolley (Double Battery)					
25	Fogging Machines(Fumigation /Fogging type)					

26	UV Chamber Machines/ Ultraviolet Machine) -Kindly see Specifications at Annexure -D					
	CAMC charges per unit per year along with rates of the parts not covered under CAMC (After expiry of Warranty Period)					

9. List of Clientele :

Signature with date and rubber stamp of the tenderer

**BID SECURITY DECLARATION IN LIEU OF EARNEST MONEY
DEPOSIT (EMD)**

(On Bidder's Letter Head)

I/We, the authorized signatory of M/s _____ participating in the subject Tender No. F. No.1/Electrical items/2021/SCI (AM) dated 23.08.2021 towards rate contract for purchase of electrical items for a period of one year, do hereby declare:-

- (i) That I/We have availed the benefit of waiver of EMD while submitting the offer against the subject Tender and no EMD is being deposited for the said tender.
- (ii) That in the event I/We withdraw/modify our Bid during the period of validity or I/We fail to execute formal contract agreement within the given timeline or I/We fail to submit the required Performance Security within the given timeline or I/We commit any breach of Tender Conditions/Contract which attracts penal action in that event I/We shall stand suspended from being eligible for bidding/award of all future contract (s) of Supreme Court of India for a period of one year from the date of committing such breach.

Signature and Seal of Authorized Signatory of Bidder

Name of the Authorized Signatory: _____

Date:

UNDERTAKING

I/We undertake that (Name of the Firm/Partners/Director/ Proprietor) has not been blacklisted/banned by any Government Department/Public Sector undertaking/Autonomous Body.

Signature of the authorized signatory of the
Firm/Company/Organization
Stamp/Seal

Specification of Ultra Violet Machine

Model	STERI-MIDI-75L-5T
External Size (WxDxH)	500x450x450mm(19.69"x17.72"x17.72") approx.
Inner size (WxDxH)	450x450x400mm(17.72"x17.72"x15.75") approx.
Mouth Opening	450x325mm (17.72"x 12.80") approx.
Germicidal/Lamps	5 Tubes
MOC	Stainless Steel (SS-202)
No. of Trays	3 Compartments
No. of doors	1 (one)
Time setting	User Settable Minute Timer
Output	254 nm UV-C
Utilities	For small & big Hospital tools & other equipment.

